

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR

Jaipur, the 07<sup>th</sup> day of April 2005

**CONTEMPT PETITION NO. 1/2005  
IN  
ORIGINAL APPLICATION NO. 9/2003**

**CORAM:**

HON'BLE MR. M.L. CHAUHAN, MEMBER (JUDICIAL)  
HON'BLE MR. A.K. BHANDARI, MEMBER (ADMINISTRATIVE)

Satish Kumar Sharma son of Shri Gajanan Sharma aged about 46 years, resident of 56, Adarsh Nagar, Behind Shri Niketan School, Bundi Road, Kundri, Kota and presently working as Gangman under Chief Permanent Way Inspector (North) West Central Railway, Kota.

.....Applicant

By Advocate: Mr. C.B.Sharma.

versus

- 1 Shri Deepak Kumar Gupta, General Manager, West Central Railway, Jabalpur (M.P.).
- 2 Shri Surendra Kumar Sharma, Divisional Railway Manager, West Central Railway, Kota Division, Kota.
- 3 Shri Rajesh Verma, Sr. Divisional Personnel Officer, West Central Railway, Kota Division, Kota.

....Respondents.

By Advocate : Mr. Tej Prakash Sharma.

**ORDER (ORAL)**

Petitioner has filed this Contempt Petition for the alleged violation of the order dated 12.10.2004 whereby this Tribunal has directed the respondent No. 1 to reconsider the case of the applicant in the light of the observations made in the order and the law laid down by the Apex Court in the case of Union of India and Others vs. Sanjay Kumar Jain within two months from the date of receipt of a copy of this order and pass appropriate

speaking order as to how the applicant is not entitled for promotion in Group 'C' post.

2 Pursuant to the order passed by this Tribunal, the respondents have passed order dated 04.04.2005 whereby the applicant has been granted promotion in Group 'C' post.

3 In view of this development, this Contempt Petition does not survives and the same is dismissed. Needless to add that in case the applicant is aggrieved by the order dated 04.4.2005 to the extant that he has not been granted seniority and other benefits from back dates, the same will afford fresh cause of action and he will always be at liberty to file fresh application. Notices issued to the respondents are hereby discharged.

  
(A. K. BHANDARI)

MEMBER (A)

  
(M. L. CHAUHAN)

MEMBER (J)

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